

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 113

IA (IB) No. 283/CB/2023, IA (IB) No. 34/CB/2024
IA (IB) No. 4/CB/2024, IA (IB) No. 65/CB/2024
IA (IB) No. 66/CB/2024, IA (IB) No. 243/CB/2022
IA (IB) No. 244/CB/2022, IA (IB) No. 260/CB/2022
IA (IB) No. 203/CB/2023, IA (IB) No. 207/CB/2023
IA (IB) No. 349/CB/2023, IA (IB) No. 353/CB/2023
IA (IB) No. 91/CB/2024, IA (IB) No. 192/CB/2024
IA (IB) No. 193/CB/2024, IA (IB) No. 194/CB/2024
IA (IB) No. 195/CB/2024, IA (IB) No. 196/CB/2024
IN
CP (IB) No. 34/CB/2021

Proceedings under Section 7 IBC
IN THE MATTER OF:

State Bank of India
V/S

.....Applicant

ARSS Infrastructure Projects Ltd.

....Respondent

Order delivered on 19/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Mr. Joy Saha, Sr. Adv. } For RP.
Mr. Sahasransu Sourav, Adv. }
Mr. Rishav Banerjee, Adv. } IA 192, 193, 194, 195,
Mr. Supriyo Gole, Adv. }
Ms. Madhuja Barman, Adv. }
Mr. Saroj Kumar Sahoo, Adv. 196/2024.
Mr. Animesh Singh, Adv.
Mr. Anand Das, Adv. (349, 353/23)

For the Respondent

Mr. Saswat Kumar Acharya, Adv. } IA 243/2022
Ms. S. Pholgu, Adv. }
Mr. Subham Agrawal, Adv. }
Mr. Shantanu Das, Adv. } IA 283/2023
Mr. Ramashish Acharya, Adv. }
Mr. K. Niketan Mohapatra, Adv. }
Mr. Yuvraj Samant, Adv. } IA 203, 207/23, IA 4/24
Ms. Neha Amola, Adv. }
Mr. Avinash Kedia, Adv. (for Income Tax) (IA260/22)

Sd

Sd

ORDER

IA (IB) No. 195/CB/2024:

This is an application filed under Rule 11 of the NCLT Rules 2016, for substitution of the name i.e., Invent Assets Securitisation & Reconstruction Pvt. Ltd. in the application IA (IB) No. 34/CB/2024 filed by the SREI Equipment Finance Ltd.

It is stated by the Ld. Counsel for the applicant that the debt of SREI Equipment Finance Ltd. has been assigned to Invent Assets Securitisation & Reconstruction Pvt. Ltd. Accordingly in the IA No. 34/CB/2024, the name of the present applicant in the memo of the parties has to be amended. Accordingly, Ld. Counsel, Mr. Joy Saha, appeared for the respondent, has no objection in this regard. Accordingly, application is allowed.

IA (IB) No. 194/CB/2024:

This is an application filed under Rule 11 of the NCLT Rules 2016, for substitution of the name i.e., Invent Assets Securitisation & Reconstruction Pvt. Ltd. in the application IA (IB) No. 66/CB/2024 filed by the SREI Equipment Finance Ltd.

It is stated by the Ld. Counsel for the applicant that the debt of SREI Equipment Finance Ltd. has been assigned to Invent Assets Securitisation & Reconstruction Pvt. Ltd. Accordingly in the IA (IB) No. 66/CB/2024, the name of the present applicant in the memo of the parties has to be amended. Accordingly, Ld. Counsel, Mr. Joy Saha, appeared for the respondent, has no objection in this regard. Accordingly, application is allowed.

IA (IB) No. 193/CB/2024:

This is an application filed under Rule 11 of the NCLT Rules 2016, for substitution of the name i.e., Invent Assets Securitisation & Reconstruction Pvt. Ltd. in the application IA (IB) No. 65/CB/2024 filed by the SREI Equipment Finance Ltd.

It is stated by the Ld. Counsel for the applicant that the debt of SREI Equipment Finance Ltd. has been assigned to Invent Assets Securitisation & Reconstruction Pvt. Ltd. Accordingly in the IA (IB) No. 65/CB/2024, the name of the present applicant in the memo of the parties has to be amended. Accordingly, Ld. Counsel, Mr. Joy Saha, appeared for the respondent, has no objection in this regard. Accordingly, application is allowed.

Sd

Sd

IA (IB) No. 192/CB/2024:

This is an application filed under Rule 11 of the NCLT Rules, 2016, for substitution of the name of the applicant. IA No. 136/CB/2024, is already disposed of by this Adjudicating Authority on 28.05.2024. Accordingly, this application has become infructuous and disposed of.

IA (IB) No. 283/CB/2023:

This is an application filed under Section 30(6) of IBC read with Regulation 34(4) of IBBI.

Heard Ld. Sr. Counsel, Mr. Joy saha, appeared for the RP.

In view of the substitution of RP in IA Nos. 34/2024, 65/2024 & 66/2024, matter adjourned along with all pending IAs on 23.08.2024.

Sd

**Kaushalendra Kumar Singh
Member (Technical)**

Sd

**Deep Chandra Joshi
Member (Judicial)**